IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.324
IA(Com.A)- 77/2024
In
CP-89(ND)/2022

IN THE MATTER OF:
M/s. Ajay Jain **.... APPLICANT/PETITIONER**
Vs.
Shri Vardhman Vanaspati Ltd. **.... RESPONDENT**

Sec-241(1) & 242(4)

Order delivered on 08.04.2024

CORAM:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:
For the Applicant :
For the Liquidator :
For the Respondent :

ORDER

IA-77/2024:-

This matter has already been dismissed as withdrawn on the ground of settlement arrived at between the parties vide order dated on 26.02.2024. Today, the matter has been wrongly listed. Registry is directed not to list this matter.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Prakash Dubey